

HIGH COURT OF MADHYA PRADESH**MCRC No. 17137/2020****(Kripalsingh vs. State of MP)****Indore: Dated:- 03/07/2020:-**

Shri Manish Yadav, learned counsel for the petitioner.

Shri Gagan Bajad, learned Public Prosecutor for the respondent/State.

This is the first bail application under Section 439 of Cr.P.C. in connection with Crime No.65/2020 registered at Police Station – Bercha, District Shajapur under Section 379 of IPC.

The petitioner has following criminal records:-

Sl. no.	Crime No.	Sections	Police Station
1	82/19	294, 323, 147, 148, 427, 506 of IPC	Sundarsi
2	83/19	294, 323, 147, 148, 427, 506 of IPC	Sundarsi
3	80/16	379 of IPC	Sundarsi
4	71/20	379 of IPC	Avantipur
5	64/20	379 of IPC	Avantipur

In the backdrop of criminal antecedents, learned counsel for the petitioner prays for and is permitted to withdraw the present petition.

Petition is dismissed as withdrawn.

(Virender Singh)
Judge